

(e) Decisions on most of the recommendations contained in the following six reports have been taken :

- (1) Problems of redress of citizens' grievances.
- (2) Machinery for planning (interim report).
- (3) Machinery for planning (final report).
- (4) Public Sector undertakings.
- (5) Finance, accounts and audit.
- (6) Economic administration.

A statement giving details of the recommendations in the first four of these reports that had been accepted (with or without modifications) or rejected or were still under consideration was laid on the Table of the House in reply to Unstarred Question No. 1405 on 19th March 1969. Statements showing Government's decisions on the fifth report were laid on the Table of the House on 21st March, 1969, 16th May 1969 and 22nd July 1969. A similar statement on the sixth report was laid on the Table of the House on 7th August, 1969.

NON-ABSORPTION OF THE CENTRAL GOVERNMENT EMPLOYEES

1197. SARDAR RAM SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) what is the number of Central Government employees at present who have not been absorbed by Government for taking part in Central Government employees' strike last year;

(b) the reasons for the non-absorption of the employees; and

(c) whether Government propose to take a lenient view about them also?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :

(a) According to the information received so far, the number of employees not reinstated in service is 1972. 4—28 R.S./68

(b) They are not covered by the relaxations granted by the Government from time to time.

(c) There is no such proposal under consideration at present.

CENTRAL LEGISLATION ON JUDGES AND JUDICIAL OFFICERS

1198. SHRI THILLAI VILLALAN : Will the Minister of HOME AFFAIRS, be pleased to state :

(a) whether it is a fact that Government have under consideration a proposal to bring forward a Central legislation to regulate the selection and services of judges and other judicial officers in all levels of the judiciary in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):, (a) No, Madam.

(b) Does not arise.

GUN SHELLS SEIZED ON DELHI-HARYANA BORDER

1199. SARDAR NARINDAR SINGH BRAR :
SARDAR GURCHARAN SINGH TOHRA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government, has been drawn to a newspaper report appeared in the 'Hindustan Times' of 10th July, 1969 to the effect that some anti-aircraft gun shells have been seized by the police in a raid on Delhi-Haryana border recently;

(b) if so, what are the details in this regard ; and

(c) whether some Air Force personnel are involved in this respect ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA). : (a) Yes, Madam.

(b) and (c) On receipt of information during the night of July 7/8th, 1969 that some army stores were lying in a Jhuggi at Badarpur, the Sub-Inspector, in-charge of Police Post at Badarpur, organised a raid and recovered 23 gunny bags containing un-fired cartridges. A case under FIR No 348 under section 25/34/59 Arms Act and 380 I. P. C. has been registered. The case is under investigation.

COMMITTEE TO REVIEW POSITION OF GOVERNORS

1200. SHRI THILLAI VILLALAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government have a proposal under consideration to constitute a Committee to review the position of Governors of the States ; and

(b) if so, what are the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Madam.

(b) Does not arise.

PATTERN AND PROCEDURE FOR ENQUIRY AGAINST ALL INDIA SERVICE OFFICERS

1201. SHRI K. CHANDRASEKHARAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is a common pattern and procedure for enquiry into the conduct and actions of All India Service Officers irrespective of whether they are serving under the Central Government or State Governments or on deputation in public sector organisations ; if not whether Government propose to evolve one and insist on its application on all India Service Officers ; and

(b) whether there is a machinery for enquiry against all India Service Officers, wherever they are placed, and which machinery can be resorted to and utilised alike by the State Governments or the Central Government or

by a public sector organisation; if not whether Government propose to evolve one such machinery?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The All India Service (Discipline & Appeal) Rules lay down a uniform procedure for conducting departmental enquiries against Officers belonging to an All India Service.

(b) There is no single machinery as such for holding inquiry or investigation into allegations against an All India Service Officer.

The Government Resolution, setting up the Central Vigilance Commission provided that the Central Vigilance Commission will have jurisdiction to cause enquiries or investigation to be made into any complaint of corruption, misconduct, lack of integrity or other kinds of malpractices on the part of a public servant including members of the All India Services even if such members are for the time being serving in connection with the affairs of a State Government. For this purpose it was the intention of Government to amend the relevant rules under the All India Services Act in consultation with the State Governments. As some of the State Governments have however, not agreed to this, this proposal has been dropped for the time being.

1202. [Transferred to the 21st August, 1969.]

UPGRADING OF PROFESSORS ETC. OF BANARAS HINDU UNIVERSITY

1203. SHRI M. P. BHARGAVA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the number of posts of Professors, Readers, Lecturers which have been upgraded in the Banaras Hindu University during the last five years ;

(b) how many of these are in Arts, Science, Commerce faculties each ; and

(c) whether any representations have been received by Government against some posts of Senior Readers not being upgraded?